



2026:AHC:19791

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1156 of 2026

Rahul Mishra And Another

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Trivedi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri A.K. Trivedi, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that though the writ petitioner has been appointed as Ardali in the office of the DIG but he has not been allocated work.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, Commissionerate of Police, Varanasi.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Commissionerate of Police, Varanasi by **12.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of three months.

(Vikas Budhwar,J.)

January 29, 2026

Rajesh